

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.92/2004. .

Tuesday, this the 15th day of March, 2005.

**CORAM:**

HON'BLE MR. K. V. SACHIDANANDAN, JUDICIAL MEMBER

K.Velayudhan, Technician Gr.I. (Retd.),  
Office of the Senior Section Engineer (Bridges),  
Engineering Department, Jenapur,  
now residing at Thottathil House,  
Kodakkadu P.O., via, Chettippadi,  
Malappuram Dist., Kerala State 676 319.      Applicant

(By Advocate Mr. Prem Chand R.)

vs.

1. Union of India, represented by the General Manager, East Cost Railway, Ravi Vihar, Bhubaneswar, 751 023.
2. The Senior Section Engineer (bridges), Engineering Department, East Coast Railway, Jenapur.
3. The Senior Divisional Accounts Officer(Pension), East Coast Railway, Kurdha Road, Bhubaneswar. Respondents

(By Advocate Shri P. Haridas)

The application having been heard on 15.3.2005, the Tribunal on the same day delivered the following:

## O R D E R (Oral)

**HON'BLE MR. KV. SACHIDANANDAN, JUDICIAL MEMBER**

When the matter came up before the Bench. Shri Prem Chand appeared for the applicant and Shri P. Haridas appeared for the respondents. Learned counsel for the applicant submitted that as regards the 1st relief in the O.A. i.e. to issue a direction to the respondents to sanction and pay the applicant an invalid pension at the rate not less than the admitted family pension as per Rule 69 (2)(c) of the Railway Service (Pension) Rules, the same has already been granted to the applicant and with regard to

the 2nd prayer which is to issue a direction to the respondents to sanction and pay the applicant 'disability pension' in accordance with Annexure A6 order together with all other consequential benefits, is not applicable to the applicant since he only comes under the Workmen group. Regarding the 3rd prayer i.e. to issue such other orders or directions, counsel for applicant states that he is not pressing that relief and therefore, the O.A. may be closed recording the submissions. Learned counsel for respondents submitted that he has no objection in closing the O.A. on the basis of the above submissions.

2. Accordingly, the submissions are recorded and the O.A. is closed. In the circumstance, no order as to costs.

Dated the 15th March 2005.

K.V. SACHIDANANDAN  
JUDICIAL MEMBER

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